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MR. DEPUTY CHAIRMAN: T have received only two names.

SHRI BHUPESH GUPTA: But please do not make yourself open to the charge by the main Opposition.

MR. DEPUTY CHAIRMAN: One minute. I would not allow more than that.

SHRI KRISHAN KANT: This side also.

SHRI N. SRI RAMA REDDY: Will the hon. Minister agree that an alarming situation has been created in the scientific field in this country on account of a series of resignations coming forth from the various Directors of the institutes? Will he admit that there is something wrong either with the President of the CSIR or the Vice-President or the Director-General or the CSIR itself or the institutes themselves? The complaints made by-the various Directors are mainly against the CSIR, against its functioning. There must be a serious . .

MR. DEPUTY CHAIRMAN: That will do.

SHRI N. SRI RAMA REDDY: ... conflict going on between the CSIR on the one hand and the various Directors of institutes on the other. If that is so, it is a very alarming situation. The whole country is concerned with it. Parliament is concerned with it. What is the Government going to do about it? We would like to know, because it is a very serious thing.

PROF. V. K. R. V. RAO: I thought I had mentioned to the House that at the instance of this House a Committee has been appointed headed by an ex-Chief Justice, Mr. Sarkar, on which there are Members of Parliament from both Houses. That Committee is concerned precisely with the question that has been raised by the hon. Member. As long as the Committee is sitting. I find it difficult to take what action I would like to take in my judgment. Therefore, we have got to wait for the Sarkar Committee complete its report and to tell us what is wrong with the CSIR, what is wrong with the relations between the headquarters and fhe laboratories and what rules and

procedure should be devised to make the CSIR function more effectively.

Minister

STATEMENT BY MINISTER RE STARRED QUESTION NO. ANSWERED ON THE 15TH 560 DE **CEMBER, 1969**

PAY SCALES FOR TRAINED GRADUATE TEACHERS IN SOUTHERN RAILWAY

THE MINISTER OF LAW-SOCIAL WELFARE AND RAIL WAYS (SHR1 P. **GOVINDA** MENON): Sir, I wish to make a statement correcting my answer to some of the Supplementaries to Question No. 560 put in this House on 15-12-1969. The correction refers to my answers to the Supplementaries raised by Sarva-shri Banka Behary Das. Krishan Kant and Raj Narain. 1 had indicated in answer to questions about the implementation of the Education Commission's recommendations regarding scales of pay of teachers, that"where State Governments accept the Commission's recommendations we would also implement them.

I find that this answer rose out of a misapprehension about the matters in which we are obliged to follow the State Governments. The correct position is that in regard to the classification of schools, syllabi and other academic questions, the Railway schools observe whatever is laid down by the Education Department of the State Governments which may vary from State to State. So far as the scales of pay are concerned, the Railway school teachers, just like other railway servants, have unified scales of pay over all the Indian Railways as also Other allowances and fringe benefits.

The Education Commission's recommendations regarding scales of pay of teachers were considered by the Ministry of Education in respect of schools in centrally administered areas and there has been an upward revision of scales. The Ministry of Railway have also imnlemented the scales as decided upon by the Ministry of Education thus resultins in an increase of emoluments for all grades of teaching staff in Railway schools. This revision effective from 1st May, 1969.